GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF LAND RESOURCES

LOK SABHA UNSTARRED QUESTION NO. 1925 TO BE ANSWERED ON 05.05.2016

Development of Barren Land

†1925. SHRI LAKHAN LAL SAHU:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the land allotted to mining companies turn into barren after carrying out mining activities, if so, the details thereof;
- (b) whether the Government has assessed the price of barren land;
- (c) whether the Government has any scheme in regard to conservation of such barren lands;
- (d) if so, the details thereof, State/UT wise including Chhattisgarh; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

- (a) As per the information of Ministry of Mines, the land allotted to various mining companies does not become barren after completion of mining work as the lessee has to carry out phase-wise reclamation and rehabilitation of the areas affected by mining operations as per Rule 23A and Rule 34 of Mineral Conservation and Development Rules, 1988 which states as under:
 - 23A. Mine Closure Plan.- Every mine shall have Mine Closure Plan, which shall be of two types:-
 - (i) a progressive mine closure plan; and
 - (ii) a final mine closure plan.
 - 34. Reclamation and rehabilitation of lands:- Every holder of prospecting licence or mining lease shall undertake the phased restoration, reclamation and rehabilitation of lands affected by prospecting or mining operations and shall complete this work before the conclusion of such operations and the abandonment of prospect or mine.
- (b) to (e) In view of (a) above question does not arise.
